GST Update

Weekly Update
03.02.2018
This Presentation covers the GST changes / observations/ press releases/ Tweet FAQs/ Sectoral FAQs released by CBEC since the last update on 27.01.2018. It supplements the earlier GST Updates.

This presentation is based on CGST Act/Rules/ Notifications. Similar parallel provisions in State Laws may be referred to as required
Postponement of implementation of E-Way Bill


- Notfn 11/2018-Central Tax dated 02.02.18 issued rescinding the Notfn 74/2017-Central Tax dt 29.12.17 vide which, 01.02.2017 was notified as the appointed date on which E-Way Bill Rules were to come in force.

- Due to Initial Technology glitches
  - Trial phase will continue for both inter-state and intra-state movement of goods
  - Date for compulsory e-way bill to be announced later
Notification no.09/2018-CT (Rate) dt 25.1.2018

- Notfn 09/2018-Central Tax (Rate) dt 25.1.18 issued

- Notfn amends notfn no.45/2017-CT (Rate) dt 14.11.2017 to re-define institutions eligible for concessional rate of duty for certain procurements and to replace the words “Department of Scientific and Research”, with the words “Department of Scientific and Industrial Research”

- An expln is also added to clarify that exemption would be in line with Not.51/96- Customs, dt 23.7.96 and is applicable with effect from the 15th November, 2017.
Sale of goods while the same are in Customs Bonded Warehouse

- Finance Bill, 2018
- Section 3 of the Customs Tariff Act, 1975 is proposed to be amended by way of insertion of two sub-sections 8A and 10A
  - provide for value of goods when they are sold within the warehousing period for calculation of integrated tax and Compensation Cess
- The Value for the purpose of integrated tax shall be the value determined under sub-section (8) of Section 3 or the transaction value of such goods, whichever is higher
Social Welfare Surcharge

- Education Cess and H. Ed Cess ... removed
- Social Welfare Charge
  - to provide and finance education, health and social security introduced
  - @10% on the aggregate of duties, taxes and cesses which are levied and collected under Section 12 of Customs Act, 1962
  - and any sum chargeable on the goods specified in sub-section (1) under any other law for the time being in force,
- Not levied on ADD/Safeguard Duty/Countervailing duty
Social Welfare Surcharge (Contd)

• The provisions of the Customs Act, 1962 and the rules and regulations made thereunder, shall, apply in relation to the levy and collection of the Social Welfare Surcharge as they apply in relation to the levy and collection of duties of customs

• Levy of Social Welfare Surcharge on Integrated Tax and GST Compensation Cess on imported goods
  • fully exempted by Notification No. 13/2018- Customs dated 02.02.2018
Changes in Service Tax (Retrospective)
Service Tax Exemptions

- **Services** provided by GSTN to Central Govt/State Govt/UT
  - Exempted retrospectively w.e.f 28\textsuperscript{th} March, 2013 to 30\textsuperscript{th} June, 2017

- Services provided by Naval Group Insurance Fund to Coast Guard Personnel
  - Exempted retrospectively w.e.f 10.09.2004 to 30\textsuperscript{th} June, 2017

- Govt share of Profit Petroleum
  - Exempted retrospectively w.e.f 1\textsuperscript{st} April, 2016 to 30\textsuperscript{th} June, 2017
Any ISSUES/ queries?

- https://cbec-gst.gov.in/
- CBEC MITRA HELPDESK
  - 1800 1200 232
  - cbecmitra.helpdesk@icegate.gov.in

- GSTN Help Desk
  - helpdesk@gst.gov.in
  - Help Desk Number: 0120-4888999
Any ISSUES/ queries?

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THANK YOU